

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF PUBLIC ENTERPRISES

LOK SABHA

UNSTARRED QUESTION No. 1856

ANSWERED ON 14.03.2022

Unused Land of CPSUs

1856. SHRI CHANDESHWAR PRASAD:

Will the Minister of Finance be pleased to state:

- (a) whether the Union Government proposes to return the additional and unused land from the assets provided to the Central Public Sector Undertakings (CPSUs) on discount to the respective States;
- (b) if so, whether any proposal in this regard is under consideration; and
- (c) if so, the details thereof?

ANSWER

**THE MINISTER OF STATE FOR FINANCE
(DR. BHAGWAT KISHANRAO KARAD)**

(a) to (c): D/o Public Enterprises (DPE) has issued guidelines dated 13th December, 2021 for implementation of New Public Sector Enterprises (PSE) policy for Central Public Enterprises (CPSEs) in non-strategic sector. The guidelines provide that in respect of CPSEs under closure, the leasehold land can be transferred to the respective State governments, while the freehold land can be disposed off in appropriate manner. Presently, there is no proposal regarding disposal of land to the state governments or otherwise, under consideration under the above guidelines dated 13th December, 2021.

However, in respect of CPSEs under closure under the previous guidelines dated 14.06.2018, the leasehold land of three CPSEs namely, Scooters India Ltd., Bharat Pumps and Compressors Ltd. and Indian Drugs and Pharmaceuticals Ltd. are for transfer to the concerned State Governments.
